

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.427

IA/5778/ND/2023 IA/6351/ND/2023 IA/224/ND/2024 IA/5680/ND/2023
IA/4373/ND/2021 IA/4198/ND/2021 IA/4980/ND/2021 IA/5522/ND/2021
in IB/843/ND/2018

IN THE MATTER OF:

Ingram Micro India Pvt Ltd.	...	Applicant
Versus		
DR Jain Video On Wheels Ltd.	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Megha Karnwal, Adv. Lalit Rajput in IA-843/2018
For the RP	:	Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Megha Sharma in IA-5778/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **04.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)